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**IN THE HIGH COURT OF MANIPUR
AT IMPHAL**

PIL No. 45 of 2021

Thangjam Santa Singh

Petitioner

Vs.

State of Manipur; & Ors.

Respondents

BEFORE
**HON'BLE THE CHIEF JUSTICE MR. SANJAY KUMAR
HON'BLE MR. JUSTICE MV MURALIDARAN**

16.12.2021

Sanjay Kumar (C.J.):

Ms. Jayna Kothari, learned senior counsel, assisted by Ms. Akham Romilla, learned counsel, appears for the petitioner.

No affidavit has been filed by the State authorities in terms of the earlier order passed by this Court dated 29.11.2021. Ms. Jayna Kothari, learned senior counsel, would however inform this Court that no steps have been taken by the State Government to publicize the fact that the subject scheme stands extended to cover households, wherein a transgender is either a member or the main bread-earner, and that it stood extended beyond 07.08.2021 so that eligible beneficiaries could submit their applications for appropriate benefit.

Mr. S. Rupachandra, learned Additional Advocate General, Manipur, seeks time to get instructions in this regard. The authorities concerned shall also ensure that it is made known to the general public that the scheme stands extended to cover those households wherein either a member or the main bread-earner is a transgender so that they can come forward to make their applications to avail appropriate benefit under the scheme before a stipulated date.

The affidavit, in terms of the earlier order, shall be filed by the State authorities without fail by the next date of hearing with an advance copy to the counsel opposite.

Ms. Jayna Kothari, learned senior counsel, also seeks leave to file an additional affidavit. She may do so by the next date of hearing with an advance copy to the counsel opposite.

Post on 25.01.2022.

A copy of this order shall be supplied online or through whatsapp to the learned counsel for the parties.

Sandeep

JUDGE

CHIEF JUSTICE